



2026:AHC:28582

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1879 of 2026

Pawan Kumar

.....Petitioner(s)

Versus

Chief Conservator Of Forest - Administration Non
Gazetted Lucknow And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Archana Srivastava, Pankaj Srivastava
Counsel for Respondent(s)	: C.S.C., Satendra Kumar Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pankaj Srivastava, learned counsel for the writ petitioner, Sri Gaurav Singh, learned Standing Counsel for the State and Sri Satendra Kumar Singh, learned counsel for Respondent no.3.

2. On the oral request of learned counsel for the writ petitioner, he is permitted to implead the State of U.P. as party during the course of the day.

3. The case of the writ petitioner is that he had applied in pursuance of selection proceeding sought to be conducted by the U.P. Subordinate Selection Commission for Recruitment on the post of Forest Guard and the writ petitioner cleared the written examination which was conducted on 14.03.2019 and he appeared in interview held on 25.03.2019 and thereafter the writ petitioner was declared successful by virtue of communication dated 15.01.2020 with regard to final selection. Thereafter the second respondent, Divisional Forest Officer, Pilibhit Tiger Reserve, Pilibhit issued an appointment order on 23.01.2020 and the writ petitioner joined the post on 29.01.2020. The writ petitioner was thereafter send for training in Forest Guard Training Institute, Agra and after completion of training a certificate came to be issued to the writ petitioner and a fresh posting order was issued on 09.07.2020. The writ petitioner claims that he was given a special appreciation certificate also and he came to be confirmed on 10.02.2022. It is also the case of the writ petitioner that he had also applied for the advertisement of 131 posts of Junior Clerk in the establishment of State Election Commission vide Advertisement no.4 of 2019 dated 05.06.2023. The writ petitioner was selected and issued an appointment letter by the third respondent, Secretary, State Election Commission, P.C.F. Bhawan, 32,

Station Road, Lucknow on the post of Junior Clerk in the Pay Band of Rs.21700-69100 (Level III). It is also the case of the writ petitioner that on 06.09.2023, the second respondent accepted the resignation of the writ petitioner for the post of Forest Guard and the writ petitioner is getting salary from the office of Respondent no.4. The writ petitioner was paid salary on the post of Junior Clerk by the fourth respondent. The grievance of the writ petitioner is that now he seeks to be send back to the establishment of Respondent no.2 where he was working as Forest Guard. According to the writ petitioner, a final decision is to be taken in pursuance of the letter dated 18.11.2025.

4. Prayer in the present writ petition is for a direction for taking decision in that regard.

5. Learned Standing Counsel as well as counsel appearing for Respondent Nos. 2 and 3 on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.1, Chief Conservator of Forest-Administration (Non Gazetted), Lucknow.

6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.1, Chief Conservator of Forest-Administration (Non Gazetted), Lucknow, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)